

HIGH COURT OF GUJARAT

ORDER

Date: 02-09-2020

**Steps to be taken for streamlining the process of Filing
and objections raised in the filed matters**

With the objective of further enhancing the ease of access of new case related information for the Ld. Advocates and the litigants and for streamlining the filing process; following orders are hereby passed:

1. Following new facilities on website and through email for the benefit of the Ld. Advocates and the litigants will be implemented from today.
 - (a) Display of Objections raised in a new filed matter / IA by the Judicial Branch in the Case Status on the High Court website
 - (b) Notifying through email to the Ld. Advocate on his/her registered email address:
 - i. Filing number of a new matter with Filing No., Date of Filing, Party Details, CNR number / I.A. Nature etc.
 - ii. The information about the Objections raised in newly filed matters (Cases / I.A.s)
 - iii. Registration number of a new matter registered with Case No., Party Details and CNR Number etc.
2. Any documents required to be furnished for clearing the objections raised, can be given in sealed covers at the Counters for physical filing at Gate No. 2 of the High Court or can be uploaded through e-Filing portal.
3. Henceforth, in all matters to be filed, payment of Court Fees and submission of affidavit will be compulsory before registration of the matter. In e-Filed matters, scanned copy of the Court Fees and the affidavit will also have to be uploaded and the original Court Fees will have to be submitted once the normal filing counter operations are resumed at High Court.
4. Filing through email for all the remaining categories of matters will be discontinued from 00.00 hours of 14-09-2020. From 14-09-2020, Filing of matters / I.A.s / documents will be accepted only through physical filing or e-Filing.

Sd/-

CHIEF JUSTICE